

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3545
ANSWERED ON:01.12.2010
CONTRACTUAL BASIS TEACHERS
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Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the University Grants Commission (UGC) has held the contractual appointment of teachers wrong and has issued directions to ban the same;
- (b) if so, whether any steps have been taken by the Government in the light of the UGC guidelines;
- (c) if so, the details thereof;
- (d) whether the Government has information relating to the appointment of teachers on contract basis; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SMT. D. PURANDESWARI)

(a) to (c): No, Sir. University Grants Commission (UGC) has reported that as per the provisions made under clause 2.3.2 and 13.0 of UGC (Minimum Qualifications for Appointment of Teachers and other Academic Staff in Universities and Colleges and other Measures for the Maintenance of Standards in Higher Education) Regulation 2010, teachers may be appointed on contract basis only when it is absolutely necessary and when the student- teacher ratio does not satisfy the laid down norms subject to the availability of vacant position and fitness as applicable to a regularly appointed teacher. The number of such appointments should not exceed 10% of the total numbers of faculty positions.

(d) & (e): According to UGC, such data is not maintained centrally.